

Central Administrative Tribunal
Principal Bench
New Delhi

O.A. No. 1780/97

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

Hon'ble Shri S.P. Biswas, Member (A)

In the matter of:

1. Durga Prasad s/o Sh. Badlu Ram
R/o C -8/233, Sultanpuri, New Delhi-41.
2. Barkhu Prasad s/o Sh. Feku Ram
R/o S -501, Mangolpuri, New Delhi-83.
3. Mohammad Shaheed son of Mohd. Siddiq
R/o 20B, Mangolpuri, Delhi-83.
4. Bheem Singh s/o Sh. Balu Singh
R/o E -6/46, Sultanpuri, Delhi-41.
5. Subhash Ram s/o Sh. Chandra Lal
R/o G Block, Jhuggi No.112, Mangolpuri, Delhi-83.
6. Girish Chandra son of Sh. Hari Dutt
R/o Block Y, 1957, Mangolpuri, Delhi-83.
7. Suraj Bali son of Munna Ram
R/o O Block, 46, Mangolpuri, Delhi-83.
8. Anar Nath son of Sh. Ram Singar
R/o G Block, Jhuggi No.103, Mangolpuri, Delhi-83.
9. Khushiyal son of Sh. Chotey Lal,
R/o S Block, 539, Mangolpuri, Delhi-83.
10. Ram Ashray son of Sh. Banarsi
R/o S -498, Mangolpuri, Delhi-83.
11. Satai Ram son of Sh. Tour Ram
R/o R -431, Mangolpuri, Delhi-83.
12. Dhanush Dhari s/o Sh. Ram Das
R/o 474, S Block, Mangolpuri, Delhi-83.
13. Ali Sher Khan son of Sh. Rashid Khan,
R/o E -6/46, Sultanpuri, Delhi-41.

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14. Rishi pal Singh s/o Sh. Shyam Lal
r/o B-85, Prem Nagar IIIrd, Manglovi, Delhi-41.
15. Ram Bahadur son of Sh. Chedi Dass
r/o O -155, Mangolpuri, Delhi.
16. Surinder Kumar son of Sh. Tapsi Yadav
r/o X-672, Jhuggi, Mangolpuri, Delhi.
17. Sanohar Kumar son of Sh. Kishore Ram
r/o O-42, Mangolpuri, Delhi.
18. Bhola Nath son of Sh. Ram Swoor
r/o M-840, Mangolpuri, Delhi.
19. Ram Shankar son of Sh. Ram Narain
r/o D -34, Budh Vihar, Ph-II, Kalu Colony, Delhi.
20. Ram Kishan son of Sh. Sri Chand
r/o F-1068, Mangolpuri, Delhi.
21. Laxman Parsad son of Sh. Ram Chandra Shah
r/o Khuggi No. 104, G Block, Mangolpuri, Delhi.
22. Bal Chand son of Sh. Ram Narain
r/o G Block, Jhuggi No. 101, Mangolpuri, Delhi.
23. Babu Lal son of Sh. Muneshwar Parsad
r/o A-228, Mangolpuri, Delhi
24. Ramesh Chand son of Sh. Raghubir Singh
r/o L-W33/24, Mangolpuri, Delhi-83.
25. Lakshidar Dass son of Sh. Sukhdev Dass,
r/o RZ-G/680, Rajnagar, II, Palam, New Delhi.
26. Babu Ram son of Sh. Bhole Ram
r/o E.No. 122, Munirka, New Delhi.
27. Shetra Pal son of Sh. Shiv Shankar Lal,
r/o Shop No. 47, Katwaria Sarai, New Delhi.
28. Lala Ram son of Sh. Puni Lal,
r/o IIT, Labour Camp, Jhuggi No. 185, N. Delhi-16.
29. Rakesh Kumar son of Sh. Bachan Singh
r/o Shop F-47, Katwaria Sarai, New Delhi,

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30. Puttu Lal son of Sh. Pura Mal
r/o Jhuggi No. 185, IIT Labour Camp, New Delhi,
31. Avdesh Kumar son of Sh. Krishna Dev
r/o H.No. 460, Sector 2, R.K. Pura, New Delhi.
32. Ram Naresh son of Sh. Tota Ram
r/o Shop F-47, Katwaria Sarai, New Delhi.
33. Girish Kumar son of Sh. Raja Ram
r/o Shop 47, Katwaria Sarai, New Delhi.
34. Gajendra Singh son of Sh. Tej Singh
r/o E/2, H.No. 107, Mangolpuri, Delhi.
35. Malkhan Singh son of Sh. Shiv Charan
r/o H.No. 79, Behind Avadhiya Textile, Shadi Nagar,
Azadpur Delhi.
36. Chanchal Singh son of Sh. Malakh Singh
r/o 315, Badli village, Delhi-42.
37. Netra pal son of Sh. Mangu Lal
r/o E/7, Sultanpuri, Jhuggi No. 305, Delhi.

38. Jagram Singh s-o Sh. Nek Shah,
r/o Block No. H.No. 55, Prem Nagar,
Kirti, Delhi.
39. Rakesh Kumar s/o Sh. Chandra Bhan,
r/o 447, Village & PO Ochandi, Delhi.

.....Applicants

(By Advocate: Shri U. Srivastava)

Versus

Govt. of N.C.T. of Delhi through
Chief

1. Secretary,
5, Sharnath Marg, Delhi.

2. Director General,
Delhi Home Guards & Civil Defence,
C.T.I. Complex,
Raja Garden,
New Delhi.

3. Commandant,
Delhi Home Guards & Civil Defence,
C.T.I. Complex,
Raja Garden,
New Delhi.

.....Respondents

(By Advocate:- Shri Dog Singh through proxy
Shri Ajesh Luthra)

.....4p/-

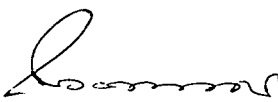
O R D E R (ORAL)
Dr. Jose P. Verghese, Vice-Chairman (J) -

This OA has been filed on behalf of 39 petitioners working in Home Guards whose services have been threatened to be terminated by an order dated 9.7.1997 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

2. In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

3. After notice respondents have filed their reply and copy thereof has already been served on the petitioner. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this applying ratio and directions in the above said case to the present case as well.

4. With this, this OA is disposed of with no order as to costs.


(S.P. Biswas)
Member (A)
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(Dr. Jose P. Verghese)
Vice-Chairman (J)